

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).22355/2004

(From the judgement and order dated 05/08/2004 in WP No.6067/2004
of the HIGH COURT OF BOMBAY)

TANAJI RAMCHANDRA NIMHAN

Petitioner(s)

VERSUS

SWATI VINAYAK NIMHAN & ORS.

Respondent(s)

(With appln(s) for permission to file additional documents, exemption
from filing O.T. and prayer for interim relief and office report)

(FOR FINAL DISPOSAL)

WITH

SLP(C) NO.23763 of 2004

(With prayer for interim relief and office report)

(FOR FINAL DISPOSAL)

Date: 09/12/2005 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.B. SINHA

HON'BLE MR. JUSTICE P.K. BALASUBRAMANYAN

For Petitioner(s)

Mr. A.S. Bhasme,Adv.

Mr. Goolam E. Vahanvati, SG

Mrs. Jayashree Wad,Adv.

Mr. Ashish Wad,Adv.

Mr. Neeraj Kumar,Adv.

Mr. Arvind Gupta,Adv.

for M/S. J.S. Wad & Co.,Advs.

For Respondent(s) Mr. Karkand D. Adkar,Adv.

Mr. Vishwajit Singh,Adv.

UPON hearing counsel the Court made the following

O R D E R

Heard the learned counsel for the parties at length.

Arguments concluded. Judgment reserved.

Written submissions, if any, to be filed by 13th December,
2005.

(A.S. BISHT)

COURT MASTER

(PUSHAP LATA BHARDWAJ)

COURT MASTER